BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

Original Application NO. 601/2024

Akhilesh Kumar

VERSUS

District Collector, Mahoba & Others

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PLACE: New Delhi
DATE: 18/09/2024

Counsel for Respondent No.6
Dr. M. S. Kachhawa/Lokendra Singh Kachhawa
(Advocates)
945-C, Tiger House, Road No. 3,
Shanti Nagar, Durgapura, Jaipur-302018
Mobile- 9928343656
Email- lokendra.kachhawa@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application NO. 601/2024

Akhilesh Kumar R/o Vivek Nagar, Kabrai, District Mahoba, Collectrate, Uttar Pradesh-210424.
Email- akhileshdwivedi2024@gmail.com.

Applicant

VERSUS

1. State of Uttar Pradesh through District Collector, Mahoba, Collectrate Mahoba-210427, Uttar Pradesh
Email- dmmab@nic.in

2. Deputy Director General,
Directorate General Of Mines Safety,
CGO Complex, Hapur Road, Gaziabad, Uttar Pradesh-201002 Email- nz.dgms1@gmail.com

3. Chief Controller of Explosives
Petroleum & Explosives Safety Organization (PESO),
A-Block, CGO Complex, 5th Floor, Seminary Hills,
Nagpur, Maharashtra- 440006.
Email-explosives@explosives.gov.in

4. Joint Chief Controller of Explosives,
Central Circle Office, (PESO)
A-wing, 2nd Floor Kendralaya, 63/4, Sanjay Place,
Agra, Uttar Pradesh-282002
Email- vkmishra@explosives.gov.in

5. Member Secretary,
Uttar Pradesh Pollution Control Board,
Building No. TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow- 226010, Uttar Pradesh
Email- ms@uppcb.in

Ajay Singh

6. M/s Ajay Enterprises
Kidwai Nagar, Kabrai, Mahoba,
Town/Village – Mahoba Distt Mahoba,
Uttar Pradesh-210424
Email- vkmishra@explosives.gov.in

7. Devendra Kumar Tiwari (Survey No. 288)
Village Majhol, Tehsil Charkhari, District Mahoba,
Uttar Pradesh-210421
Email- vkmishra@explosives.gov.in

...RESPONDENTS

REPLY TO ORIGINAL APPLICATION ON BEHALF OF RESPONDENT NO. 6

MOST RESPECTFULLY SHOWETH:

The humble Answering Respondent, above named most respectfully begs to submit the reply to the original application as under: -

Preliminary Submissions:-

1. That the applicant has filed the present original application by concealing and misrepresenting material facts before this Hon'ble Tribunal. It is submitted that in the original application there is nothing on record which shows that the any environment hazard has been done by the answering respondent.

2. That the applicant is also engaged in the business of manufacturing of Ammonium Nitrate and Fuel Oil (ANFO) and having firm in the name and style of *M/S JAI KALSHAHA BABA EXPLOSIVES*. The applicant under the garb of environmental laws violations has filed the present original application with a sole purpose to affect the business of the answering

Ajay Singh

respondent and to have complete control over the business.

3. That the original application has been filed general allegations and assumptions of the applicant with respect to violation of environment laws and any harm to environment. It is submitted that the applicant has intentionally concealed the details of news article like date of news, annexed with the original application as annexure-5. However, the said news article has been relied upon by the applicant to built up his case for violation of environment laws.

4. That from the aforementioned circumstances, it is undisputed that the original application has been filed with a mala fide intention and for the business rivalry. Therefore, the same deserves to be dismissed on this ground alone.

Reply to Original Application

5. That the contents of para 1 of the original application need no reply.

6. That the contents of para 2 of the original application need no reply.

7. That the contents of para 3 of the original application need no reply.

8. That the contents of para 4.1 of the original application are not admitted and are denied. It is submitted that the original application has been filed with a sole purpose of affecting the business of answering respondent, so that the applicant can have his monopoly over the business in the area, as he engaged in same business. The photo copy of the

Ajay Singh

invoice dated 03.04.2023 is annexed herewith and marked as **Annexure-R-6/1**.

9. That the contents of para 4.2 of the original application is not disputed to the extent of license issued by the Petroleum and Safety Organization (herein referred to as PESO) being matter of record.

However, it is submitted that Gatta no. 288 Khand 02 was allotted in favor of Shri Devendra Kumar Tiwari for period of 10 years from 17.01.2010 i.e. upto January, 2020. However, the license issued by PESO and No Objection Certificate issued by DGMS on 09.02.2018 mentioned only Gatta no. 288 which lead to an inadvertent mistake on part of the answering respondent.

10. That the contents of para 4.3 (wrongly mentioned as 4.2 in OA) of the original application is not disputed to the extent of license issued by the Petroleum and Safety Organization (herein referred to as PESO) being matter of record. However, it is submitted that the answering respondent entered into an partnership deed with Shri Ganga Charan on 21.02.2024, to whom the government has allotted a lease in Gatta No. 288 Khand 04 at village Majhol, Tehsil Charkhari, District Mahoba on 22.12.2022 for a period of 10 years i.e. upto 22.12.2032. The photo copy of the partnership deed is annexed herewith and marked as **Annexure-R-6/2.**

The renewal of license from PESO was to be filed before 31.03.2024 as per the condition stipulated in original license issued in the year 2019. The answering respondent filed renewal of license and same was renewed, inadvertently the license in place of lease at Gatta No. 288 Khand 04, was renewed for Gatta No. 288 Khand 02 and the mistake was remained unnoticed as the Gatta No. was same i.e. 288, however

Ajay Singh

Khand of Gatta No. 288 changed from Khand 02 to Khand 04. However, the said license was refused by PESO after cancellation of NOC by the Department of Mines & Safety. Thereafter, answering respondent applied before PESO for grant of permission for proposed manufacturing of ANFO at Khasra No. 288 (Gatta No) Khand 04 village Majhol, Tehsil Charkhari, District Mahoba, Uttar Pradesh. PESO vide letter dated 12.08.2024 issued approval for construction of proposed manufacturing of ANFO at Khasra No. 288 (Gatta No) Khand 04 village Majhol, Tehsil Charkhari, District Mahoba, Uttar Pradesh. The photo copy of the letter dated 12.08.2024 is annexed herewith and marked as **Annexure-R-6/3**.

The answering respondent filed an application before the Department of Mines & Safety, for No objection certificate for the site of ANFO mixing shed at Khasra No. 288 (Gatta No) Khand 04 village Majhol, Tehsil Charkhari, District Mahoba, Uttar Pradesh. The said application is pending before the Department of Mines & Safety for consideration. The photo copy of the application is annexed herewith and marked as **Annexure-R-6/4**.

11. That the contents of para 4.4 of the original application does not pertain to answering respondent. However, it is submitted that the answering respondent had already entered into partnership with Shri Ganga Charan in the month of February, 2024 for Gatta No. 288 Khand 04 at village at village Majhol, Tehsil Charkhari, District Mahoba and has is having a valid lease till 2032.

The SEIAA, Uttar Pradesh vide letter 14.12.2022 issued Environment Clearance for mining lease at Gatta No. 288 Khand No. 04. The photo copy of the SEIAA letter dated 14.12.2022 is annexed herewith and marked as **Annexure-R-6/5**. Further, Uttar

Ajay Singh

Pradesh Pollution Control Board vide letter dated 01.07.2023 has issued Consent to Operate for mining lease at Gatta No. 288 Khand No. 04. The photo copy of the Consent to Operate letter dated 01.07.2023 is annexed herewith and marked as **Annexure-R-6/6**.

12. That the contents of para 4.5 of the original application are not admitted and are denied. It is submitted that the in Gatta No. 288 Khand 02 was allotted to M/s Ekta Constructions which was earlier allotted Devendra Kumar Tiwari. The Answering respondent being a law abiding citizen had already entered into a partnership deed with Shri Ganga Charan in the month of February, 2024, the lessee of Gatta No. 288 Khand 04. And accordingly, applied for renewal of license to PESO which was later on issued to answering respondent.

    It is pertinent to mention here that the DGMS issued No Objection Certificate in favor of the answering respondent on 09.02.2018. The said No Objection Certificate was issued for Gatta No. 288, however, the Khand was not mentioned. Further, no expiry period of the said No Objection Certificate was mentioned in the certificate, therefore, the answering respondent was under the impression that fresh/ renewal of the existing No Objection Certificate is not required as the Gatta No. was same i.e. Gatta No. 288, only the Khand No. has been changed from Khand 02 to Khand 04. The photo copy of the No Objection Certificate dated 09.02.2018 is annexed herewith and marked as **Annexure-6/7**.

13. That the contents of para 4.6 of the original application are not admitted in the manner stated by the applicant and are denied. It is submitted that the applicant has intentionally concealed the date of news article, and details of the mining lease are not

Ajay Singh

disclosed in the news article, therefore, the news article cannot be relied upon.

14. That the contents of para 4.7 of the original application are not admitted and are strictly denied. It is submitted that the allegations made by the applicant are completely baseless, false and without any evidence on record in support of his allegations.

15. That the contents of para 4.8 of the original application need no reply being matter of record.

16. That the contents of para 4.9 of the original application are not admitted and are denied. It is submitted that the allegations made by the applicant are completely baseless, false and without any evidence on record in support of his allegations.

17. That the contents of para 5 (A) of the original application are denied. The allegations are completely false and lack of any evidence on record.

18. That the contents of para 5 (B) of the original application are not admitted in the manner stated by the applicant and are denied. It is submitted that the applicant has applied for permission in Gatta No. 288 Khand 04 which is entirely a different place from Gatta No. 288 Khand 02.

19. That the contents of para 5(C) of the original application does not pertain to answering respondent, hence need no reply.

20. That the contents of para 5(D) of the original application are not admitted in the manner stated by the applicant are denied. It is submitted that the

Ajay Singh

answering respondent is not engaged in any sort of illegal mining activity. Further, the applicant has failed to place on record any evidence in support of his allegations.

21. That the contents of para 5(E) of the original application are not admitted in the manner stated by the applicant. It is submitted that the leases of the answering respondent on the basis of which permissions were accorded are in Gatta No. 288 only Khand has changed from Khand 02 to Khand 04 resulting into misunderstanding among the applications filed and permissions issued.

22. That the contents of para 5(F) of the original application are not admitted and are denied. It is submitted that the answering respondent has not carried out any sort illegal mining.

23. That the contents of para 6 of the original application are not admitted in the manner stated by the applicant and are denied. It is submitted that the original application has been filed with a clear notice of business rivalry, as the applicant has failed to place on record any evidence with respect violation of environment laws.

24. That the contents of para 7 of the original application need no reply.

25. That the contents of para 8 of the original application need no reply.

26. That the contents of para 9 of the original application need no reply.

Ajay Singh

PRAYER

It is therefore, humbly prayed that the reply filed by the Answering-Respondent no. 6 may kindly be taken on record and the original application filed by the applicant may kindly be dismissed on the grounds mentioned hereinabove.

Any other order or direction which this Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case, may kindly be passed in favour of the Answering-Respondent.

Ajay Singh

HUMBLE RESPONDENT

Through their Counsel:

(Dr. M. S. Kachhawa/ Lokendra Singh Kachhawa)

Advocates

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application NO. 601/2024

Akhilesh Kumar
VERSUS
District Collector, Mahoba & Others

AFFIDAVIT IN SUPPORT OF REPLY

I, Ajay Singh S/o Shri Birendra Singh, Aged about 35 years, Partner M/s Ajay Enterprises, R/o Kidwai Nagar, Kabrai, District Mahoba, Uttar Pradesh, do, hereby take oath and state as under:-

1) That I am the respondent in the matter and am well conversant with the facts of the case.
2) That the annexed reply to the original application has been drafted by the counsel on my instructions on the basis of material and information furnished by me. The contents of reply are true and correct to my personal knowledge based on official record, which I believe to be true and correct.

NOTARY K. L. SEN JAIPUR 4029 GOVT. OF INDIA

Ajay Singh
DEPONENT

Skendra R/785/13

VERIFICATION

I, the above named deponent, do hereby verify that the contents of paragraphs 1 to 2 of my above affidavit are true and correct; nothing material has been concealed therefrom and no part of it is false. SO HELP ME GOD.

Ajay Singh
DEPONENT

NOTARY K. L. SEN JAIPUR 4029 GOVT. OF INDIA

ATTESTED
NOTARY
JAIPUR (RAJ) INDIA
18 SEP 2024

Annexure-R-6/1

e-Way Bill

E-Way Bill No:	**4713 2641 5269**
E-Way Bill Date:	**03/04/2023 01:35 PM**
Generated By:	**09BAB PS829 3K2ZW - NAND BABA AND SONS**
Valid From:	**03/04/2023 01:35 PM [194Kms]**
Valid Until:	**04/04/2023**
Part - A	
GSTIN of Supplier	**09BABPS8293K2ZW,NAND BABA AND SONS**
Place of Dispatch	**Jhansi,UTTAR PRADESH-284121**
GSTIN of Recipient	**23DPK PK625 0Q1ZC ,MS JAI KALSHAHA BABA EXPLOSIVES BADAURA KALA PROP AKHILESH KUMAR**
Place of Delivery	**BADAURA-KALA,MADHYA PRADESH-471510**
Document No.	**4**
Document Date	**03/04/2023**
Transaction Type:	**Regular**
Value of Goods	**340548**
HSN Code	**31023000 - AMMONIUM**
Reason for Transportation	**Outward - Supply**
Transporter	

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MP36G0761	Jhansi	03/04/2023 01:35 PM	09BABPS8293K2ZW	-	-

भारतीय गैर न्यायिक

रुपये Rs. 100

ONE HUNDRED RUPEES

NOTARIAL NOTARIAL

उत्तर प्रदेश UTTAR PRADESH PHOTOATTESTED PHOTOATTESTED PHOTOATTESTED P 122623

SUPPLEMENTARY DEED OF PARTNERSHIP

This Supplementary Deed of Partnership is executed on the **21st day of February, 2024** between : -

1. Mr. Pushpendra Kumar Tiwari aged about 50 years S/o Shri Keshav Narayan Tiwari R/o Bhagat Singh Nagar Kabrai, Distt- Mohoba - 210424 (Pan No AVGPT3462N and Aadhar No. 948537846519) 'Continuing Partners' (herein after called the party of First Part).

2. Mr. Ajay Singh aged about 35 years S/o Shri Virendra Singh R/o Main road, Bhatni Near PNB Distt Deoria Current Address- B 27, Ashok City Sanfran, Kanpur Road, Jhansi Khas, Distt. – Jhansi - 284002 (Pan No. DPRPS9249G and Aadhar No. 899625233265) 'Continuing Partners' (herein after called the party of Second Part).

3. Mr. Ganga Charan aged about 64 years S/o Sri Ram Swaroop R/o 90/4, Pathanpura Gomti Tractor, Rath Hamirpur – 210431 (Pan No. AAKPC8576B and Aadhar No. 745320338290) "New and addition Partners' (herein after called the party of Third Part).

Whereas the aforesaid parties are carrying on business, in the name and style of **M/s AJAY ENTERPRISES**, Regd. Office of which is located at **BHAGAT SINGH NAGAR, MAIN ROAD, KABRAI, DISTT. MOHOBA – 210424 UTTAR PRADESH** in accordance with the deed of partnership dated **14th day of July, 2016**

Whereas the Partnership Deed was executed between party of the first part and party of Second Part above mentioned with effect from 28th November, 2023. This supplementary Deed of Partnership is being executed for making addition of a new partner Shri Ganga Charan party of the third Part.

Whereas in order to have better understanding, the parties to this Deed have mutually agreed to lay the terms and conditions of this instrument of Supplementary Deed of Partnership as under:

नोटरी-महोबा यू० पी० सरकार पंजीकरण सं०-63/10/2008

Ajay Singh

अजय कुमार प्रशिक्षक

1260 24/1/24 किसान नगर कुलपहाड़ महोबा

कार्यालय परिषद अधिकारी

24 JAN 2024

महोबा (कोड 7100)

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

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Mr. Ganga Charan ('New and Additional Partner') has allotted lease deed dated 21.12.2022 for Honorable Governor UP Govt. by DM Mahoba for M/s Siyarani Rajpoot Filling Station proprietor Ganga Charan in property details Mauja Majhol Gata No.288 (Khand No 04 new) Tahsil Charkhari Distt Mahoba.

As a result, Shri Ganga charan ('New and Additional Partner') will get 5% partnership in M/s Ajay Enterprises in exchange for the leased land.

And 20% of the amount has to be paid into the partnership firm, the rest of which is to be paid into the firm through cash/transfer/banking channels with the consent of the partner.

Only then Mr. Ganga Charan ('New and Additional Partner') will have 25% partnership in the firm.

The 'Continuing Partners' shall be liable for the debts, liabilities and obligations of the old partnership deed and they shall indemnity and keep indemnified the 'New and addition Partners' is not included any liable for the debts, liabilities and obligations and against all proceedings, costs, claims and expenses in respect thereof.

NOW THIS DEED OF PARTNERSHIP WITNESSTH AS UNDER : -

1. That the name and style of Partnership Firm shall be **M/s_AJAY ENTERPRISES**.

2. That the business of Partnership Firm shall be deemed to have commenced with effect **from 14th day of July, 2016**

3. That the office of the business shall be situated at **BHAGAT SINGH NAGAR, MAIN ROAD, KABRAI, DISTT. - MOHOBA – 210424 UTTAR PRADESH** and/or at any other place as the partners to this Deed may mutually agree upon. That any branch may be

S.N. CHANSOURIA NOTARY MAHOBA
शिवनारायण चंसोरिया
अधिवक्ता-नोटरी
चरखारी-तहसील-महोबा
U.P.GOVT.

पुष्पेन्द्र तिवारी Ajay Singh

कार्यालय वरिष्ठ कोषाधिकारी

24 JAN 2024

महोबा (कोड 7100)

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

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opened under any name and style at such place or places as the partners may decide from time to time.

4. That the Partnership Firm will deal in the business of :

   a. To carry on the business of importing and exporting, trading, producing, crushing, acquiring, buying, selling, treating, processing, developing, re-treating, storing, distributing, transporting and otherwise dealing in all kinds and classes of stone and mineral substances like chromite, iron ore, fire clay, manganese, dolomite and limestone.
   b. To carry on in India or elsewhere the business of prospecting, exploring, operating, and working on mines, quarries and to win, set crush smelt, manufacturing, process excavate, break, acquire, develop, exercise, turn to account, survey, produce, prepare, remove, undertake, barter, convert, finish, load, upload, handle, transport, buy, sell, import, export, supply, and to act as agent, broker, stockiest, distributors consultants, importers, exporters, contractors, manager, operator, mine owner or otherwise to deal in all sorts of mineral, their concentrates, products, by products, substance, derivatives, including sands, stone clay, china clay, marbles, stone, granites, iron ore, fine ore, load zinc, tin, limestone, brass, precious and other stone and to do all incidental acts and things necessary for attainment of the foregoing objects.
   c. To carry on the business of importing and exporting accruing, buying, selling, jaw crusher, hammer, cone crusher, VSI crusher, mobile crusher, hammer crusher, and to all required machineries and things necessary for the attainment of main object.

   And other allied activities and shall continue to do so as the parties to this deed mutually agreed upon.

5. As from the said date the Continuing Partners and newly partners have been and will be entitled to continue to carry on the said business in partnership on such terms as may be agreed upon between them.

S.N. CHANSOURIA NOTARY MEERUT
शिवनारायण चंसोरिया
अधिवक्ता-नोटरी
जिला-तहसील-मेरठ
U.P. GOVT.

पुष्पेन्द्र तिवारी Ajay Singh

कार्यालय वरिष्ठ कोषाधिकारी

24 JAN 2024

महोबा (कोड 7100)

क्रमांक 6233 / 21/2/024 (2+8)

2015

प्रदीप कुमार सिंह

कोषाधिकारी

जनपद परिषद महोबा

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

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6. That the capital of the firm shall be contributed by each partner of the firm, in cash or in kind, as per the requirement of the business.

7. That at the end of each accounting year, the firm's accounts shall be drawn up and the Profit & Loss Account and the Balance Sheet of the firm prepared and the Profit and/or losses falling to the share of each partner shall be credited or debited to the respective accounts.

8. That the partnership is **"AT WILL"** and can be dissolved at any time with the mutual consent of all the parties to this deed.

9. The further finance required by the firm shall be arranged on such terms and conditions as the parties to this deed may agree upon.

10. That the bank account or accounts of the partnership firm shall be opened and *operated* by all the partners single by or jointly as may be mutually decided upon.

11. That the Profits and Losses as per Profit and Loss Account of the partnership business shall be divided amongst the partners as under:

a)	Pushpendra Kumar Tiwari	35.00%
b)	Ajay Singh	40.00%
c)	Ganga Charan	25.00%

That the funds required for the purpose of the Partnership business shall be contributed or arranged by the partners in such manner as they may mutually agreed upon, the interest @ 12% per annum, simple interest or such lower/higher rate as may be prescribed U/s 40 (b) (IV) of the Income Tax Act, 1961 or any other applicable provisions as may be in force for the Income Tax Assessment of the Partnership firm for the relevant accounting period, shall be payable by the partners on the amount standing to the credit of the Capital Account and /or Current or Loan Account or the other accounts of the Partners.

S.N. CHANSOURIYA (194) शिवनारायण चंसौरिया अधिवक्ता-नोटरी क्षेत्र-तहसील ... जि.स.- ... U.P.GOVT.

Pushpendra Tiwari Ajay Singh

कार्यालय (2)2 21/22-24 (2)

कार्यालय वरिष्ठ कोषाधिकारी

24 JAN 2024

महोबा (कोड 7100)

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

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If there is debit balance in the account of partner/(s), interest at the above rate shall be payable by them, however the parties to this deed shall be at liberty to increase, decrease or waive off the interest payable/receivable as the case may from time to time, at the mutually agreed upon.

12. (i) The yearly remuneration payable to each of the above partners shall be calculated as a percentage of the Book Profit for each accounting period, as prescribed as per the provisions of Income Tax Act 1961.

(ii) For the purpose of above calculation the Book Profit shall be calculated on the basis of the books of accounts prepared in accordance with section 28 to 44-D (Chapter IV) of the Income Tax Act, without deducting the remuneration paid/ payable to the partners for the relevant accounting year.

(iii) It is hereby agreed that in any event the remuneration payable to the above parties shall not exceed the following amount :-

a)	Pushpendra Kumar Tiwari	Rs. 70,000/- P.M
b)	Ajay Singh	Rs. 80,000/- P.M
c)	Ganga Charan	Rs. 50,000/- P.M

(iv) The above partners shall be entitled to draw minimum yearly remuneration in the accounting year in which the Partnership Firm has made inadequate Profit or suffered Losses on the basis of calculation referred to in (ii) above as under :-

a)	Pushpendra Kumar Tiwari	Rs. 7,000/- P.M.
b)	Ajay Singh	Rs. 8,000/- P.M.
c)	Ganga Charan	Rs. 5,000/- P.M

(v) The parties to this deed can increase or decrease the above said remuneration mutually. The parties to this deed hereto can revise the mode of calculating the above remuneration and may grant the benefit of House Rent Allowance, Rent free Quarter, Motor car or Conveyance Allowance, Provident Fund, Medical Expenses, Accident and/or Life Insurance Policy Premium, Gratuity, Bonus,

S.N. CHANSOURIA NOTARY-MAHOBA शिवनारायण चंसौरिया अधिवक्ता-नोटरी क्षेत्र-तहसील-महोबा U.P.GOVT.

पुष्पेन्द्र तिवारी Ajay Singh

कार्यालय वरिष्ठ कोषाधिकारी

24 JAN 2024

महोबा (कोड 7100)

प्रदीप कुमार सिंह
प्रशासनिक अधिकारी
महोबा

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH GP 122628

Commission on Sales/Gross Receipts and /or Other benefits to the above either on monthly and /or yearly basis.

(vi) The party to this deed shall be entitled to withdraw any amount during the year from the Partnership towards their yearly remuneration, share of profit or out of their Current Account or Loan Account from time to time.

13. That no partner shall :-

a) Sell, mortgage or otherwise aleniate, assign or charge his share, interest in Asset/(s) or profit of the firm.
b) Lend money belonging to the firm except in the ordinary course of business.
c) Dispose of by pledge, sale or otherwise any part of the Partnership property or profits except in the ordinary course of business.

14. The powers and duties of the Partners, which shall be exercised at their sole discretion with mutual consent (written/verbal) from partners, shall include but not be limited to the below:-

a) To convert this partnership Firm in LLP or Pvt. Ltd. or Ltd. Company as and when Partner opts to do so.
b) To acquire, purchase, takeover and /or amalgamate business or undertakings of companies or firms which under existing circumstances, from time to time, may conveniently or advantageously be combined with the business of the firm, to amalgamate or merge with companies whose business are so acquired, purchased or taken over and/or to enter into any agreement with the object of acquisition of such undertaking and/or business.

To go into acquisition, purchase, takeover and/or amalgamate of other entities or vice versa as and when Partner opts to do so.

S.N. CHANSOURIA & TARKMANI
शिवनारायण चंसौरिया
अधिवक्ता-नोटरी
U.P. GOVT.

पुष्पेन्द्र तिवारी Ajay Singh

कार्यालय वरिष्ठ कोषाधिकारी

24 JAN 2024

महोबा (कोड 7100)

प्रदीप कुमार सा

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH GP 122629

c) To sell, mortgage, assign or lease and in any other manner feel with or dispose off the firm or properties of the firm or any part thereof, whether movable or immovable for such consideration as the Partners of the firm may think fit.

To sell, mortgage, assign, lease or dispose off the properties/assets of the firm (including movable and immovable) to any person, company or other entity at mutually agreed prices by the partners.

15. That all the parties to this deed shall through mutual consent shall have powers of engaging, dismissing the Managers, Assistants, Clerks, Labors and other employees of the firm.

16. The general control and management of Partnership business with full power to do all such acts, matters and thing deemed necessary proper or expedient for carrying on the partnership business including the powers to make and sign cheques, drafts, sign receipts and give valid and effectual discharge for the money therein as stated to have been received shall vest with the party to this deed.

17. That each party to this deed has entered into this partnership in his/her individual/representative capacities and shall :-

a) Carry on the business of the firm to its greatest common advantage.
b) Be just and faithful to the other partner/(s) and shall render true accounts and full information affecting the firm to the other party or his legal representative.
c) Pay his/her individual and private debts and shall indemnify the other partner/(s) and the partnership assets against all proceedings, claims and demands in respect thereof.

S.N. CHANSOURIA NOTARY MAU
शिवनारायण चौरसिया
अधिवक्ता-नोटरी
U.P.GOVT.

Ajay Singh

क्रमांक 6269 — 24/01/2024 (सर्वे)

प्रताप कुमार सा
तहसील विकास
महोबा

दिनांक 2013
जब कर्ता परिमार्ग पहाड़

कार्यालय वरिष्ठ कोषाधिकारी
24 JAN 2024
महोबा (कोड 7100)

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH GP 122630

18. That the books of account shall be maintained according to the mercantile system of accountancy and the parties to this deed shall be at liberty to inspect them and take copies thereof at all reasonable times during the business hours of the firm and That the Profit and Loss Account and the Balance Sheet shall be duly signed by any two partners and upon signing the same shall be binding and final.

19. That the regular books of accounts of the partnership shall be maintained at the place of business which shall be closed on (**31st day of March**) each year and each partner shall have access to and power to have copies of the same. All the transactions entered into by them on behalf of the firm shall be faithfully recorded therein or on such other date as the parties to this deed may mutually agree upon and the net profits or losses as reflected by them shall be adjusted in the personal account of the parties to this deed.

20. That no partner shall without the previous written consent of the other partner introduce any other person/(s) as partner in the firm except that parties to this deed can introduce the son/(s), daughter/(s), spouse, into the firm and can assign whole or any part of his/her share of interest to him/her or them as the case may be.

21. That in the event of death of any party to this deed, the entire rights/ privileges enjoyed by such partner shall automatically be vested with his/her legal heir and/or a successor/(s), as the case may be.

22. That all other matters for which no provisions are made in this deed shall be mutually decided by all the parties to this deed.

23. That any term of this deed may be varied altered or amended with the mutual consent of all the parties to this deed without execution of a fresh deed of partnership.

S.N. CHANSOURIA NOTARY MAU
शिवनारायण चंसौरिया
अधिवक्ता-नोटरी
जनपद-तहसील-मऊ
U.P. GOVT.

पुष्पेन्द्र तिवारी Ajay Singh

क्रमांक 6268 24/2/2024

प्रदीप कुमार सा०
कार्य विक्रेता
महोबा

कार्यालय वरिष्ठ कोषाधिकारी
24 JAN 2024
महोबा (कोड 7100)

24. That all disputes and differences relating to the Partnership or its dissolution or arising out of this deed between the parties to this deed, or between their legal representatives or between any of them and their respective legal representatives whether during the subsistence of partnership or at any time thereafter shall be referred to arbitration in accordance with the provisions of Indian Arbitration Act, 1940 and the award given by the Arbitrator shall be binding on all the parties hereto.

25. That it has been mutually decided by the Partners, the First & Second Part will look after operational work of the Firm exclusively, therefore Third Partner will not be liable for any type of criminal liability of the Firm, whether individually or jointly arising out of operational activity of the Firm whether in normal course of business or otherwise. Further First & Second part will also liable to disclosed these facts to Government Authorities or other related person as regard to duties of the Partners while dealing on subject matter.
That the Third Part will only involved in day to day administrative activities of the Firm and along with other Partners as per mutual agreement.

IN WITNESS WHEREOF the parties hereto have set and subscribed their hands on the **21st day of February, 2024** mentioned above.

WITNESSESS:-
1.

2.

Pushpendra Kumar Tiwari
'Continuing Partners'
Party of the First Part]

Ajay Singh
'Continuing Partners'
[Party of the Second Part]

Ganga Charan
'New and addition Partners'
[Party of the Third Part]

S.N. CHANSOURIA NOTARY MAHOBA
शिवनारायण चंसौरिया
अधिवक्ता-नोटरी
क्षेत्र-तहसील महोबा
U.P. GOVT.

Affidavit/Document Sworn/put up
before me
S/o, W/o Ajay Singh R/o
Teh.
The contents
read
to
The presentation is Charged

S.N. CHANSOURIA
Advocate/Notary
Mahoba
R.N.-52(10)2009

Annexure-R-6/3

भारत सरकार | Government of India
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
63/4, ए-विंग, दूसरा तल | 63/4, A-Wing , IInd floor
केंद्रालय (सी.जी.ओ. काम्प्लेक्स), संजय प्लेस आगरा | Kendralaya (CGO Complex), Sanjay Place Agra 282002
फोन (Phone):- 2523244 | फैक्स (Fax):- 2527436
ई-मेल | Email: jtcceagra@explosives.gov.in

संख्या (No.): **A/E/CC/UP/38/42(E157899)** दिनांक (Date): 12/08/2024

सेवा में (To),
AJAY ENTERPRISES ,
KIDWAI NAGAR, KABRAI,MAHOBA, , -
District- MAHOBA , State- Uttar Pradesh , Pincode - 210424

विषय: **सर्वे नंबर- Khasra No.: 288 , Khand No.- 04, नगर/गांव- Majhol, Teh.- Charkhari, जिला: MAHOBA, राज्य- Uttar Pradesh में स्थित प्रस्तावित एनफ़ों विस्फोटकविनिर्माण करने के लिए एनफ़ों शेड निर्माण स्वीकृति संबंध में ।**

Subject: **Proposed Manufacturing of ANFO at Khasra No.:288 , Khand No.- 04, Town/Village : Majhol, Teh.- Charkhari, Distt. MAHOBA, State. Uttar Pradesh - Approval for construction regarding.**

महोदय | Sir(s),

कृपया आपके पत्र क्रमांक **127836** दिनांक **07/08/2024.** का अवलोकन करें। आपके द्वारा प्रस्तुत, एनफ़ों शेड के साइट तथा निर्माण-कार्य विवरण दर्शाता आरेखण अनुमोदित किया जाता है तथा प्रत्येक आरेखण की दो प्रतियां विधिवत पृष्ठांकित कर लौटाई जा रही है ।

Please refer to your Letter No. **127836** dated **07/08/2024.** The drawings submitted by you showing site and construction of the ANFO shed are approved and two copies of the same are returned here with duly endorsed in token of approval.

आपके द्वारा अनुसूची V के भाग 2 के अंतर्गत (प्रतिलिपि संलग्न) निर्धारित प्रारूप में **जिला प्राधिकरण / डी.जी.एम.एस. से अनापत्ति प्रमाण पत्र प्राप्त करने के बाद ही,.**अनुमोदित साइट और निर्माण की योजना के अनुसार उपरोक्त निर्माण कार्य किया जा सकता है। आप नियम 102 और 103 के अंतर्गत आवेदन पत्र एई-12 (प्रतिलिपि संलग्न) में जिला प्राधिकरण / डी.जी.एम.एस. से अनापत्ति प्रमाण पत्र के लिए आवेदन कर सकते हैं।

The construction of the same may be undertaken by you in accordance with the approved site and construction plans , **only after obtaining NOC from the District Authority/DGMS in the prescribed format under Part 2 of Schedule V (copy enclosed).You may apply for NOC to the District Authority/DGMS under Rule 102 & 103 in Application form AE-12(copy enclosed).**

एनफ़ों शेड का निर्माण कार्य पूर्ण होने पर, अनुज्ञप्ति जारी करने हेतु निम्नलिखित दस्तावेज इस कार्यालय में प्रस्तुत किए जाएं :
On completion of the construction of the magazine, the following documents shall be submitted to this office for issue of licence:

1. प्ररूप AE-1 में आवेदन (यदि मूल आवेदन के साथ प्रस्तुत नहीं किया गया हो तो)
   Application in form AE-1 (if not submitted alongwith original application).
2. एनफ़ों शेड का पूर्णता-प्रमाण पत्र ।
   Completion certificate of the ANFO shed.
3. एनफ़ों शेड के निर्माण हेतु इस कार्यालय द्वारा अनुमोदित आरेखण के प्रतिकृति के छह सेट । Six sets of replica of the drawings as approved by this office for construction of the ANFO shed.
4. विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से **प्रति वर्ष 1200/-** का लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
   A license fee of **Rs. 1200/- per year** to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
5. इस कार्यालय से होनेवाले पत्राचार पर हस्तारक्षर करने के लिए अधिकृत व्यक्तियों के नमूना हस्ताक्षर की सूची ।
   A list of specimen signatures of persons authorized to correspond with the office.
6. विस्फोटक नियम, 2008 के नियम 2 (37) के अंतर्गत आवश्यक अधिवासी के रूप में नामांकन और उनके हस्ताक्षर का साक्ष्यांकन (यदि प्रस्तुत नहीं किए हो तो) ।
   Nomination as occupier as required under Rule 2(37) of Explosives Rules, 2008 and attesting his signature(if not submitted).
7. अधिवासी द्वारा विधिवत `सामने ``काले रंग अमिट स्याही` द्वारा हस्ताक्षरित कलर पासपोर्ट साईज फोटो की छह प्रतियां (यदि प्रस्तुत नहीं किए हो तो) (विस्फोटक नियम, 2008 के नियम 2 (37) के अंतर्गत यथा परिभाषित)
   Six copies of colour passport size photographs duly signed by the occupier (as defined under Rule 2 (37) of Explosives Rules, 2008) `in front` by `black color indelible ink`.(if not submitted)
8. नियम 102 और 103 के तहत पीएफ फॉर्म एई-12 के भाग-2 के अनुसार जिला प्राधिकारी (डी.जी.एम.एस. - यदि ब्लास्टिंग क्षेत्र भारतीय खान अधिनियम, 1952 के अंतर्गत है तो।) जिला प्राधिकरण (एलएसडीए) मॉड्यूल के लाइसेंसिंग सिस्टम के माध्यम से जारी किया गया, अनापत्ति प्रमाण पत्र, उनके हस्ताक्षर और मुहर के साथ पृष्ठांsकित आरेखण/प्ला न की प्रति के साथ ही । युआरएल : https://lsda.peso.gov.in/LSDAOnline/Login.aspx के माध्यम से ऑनलाइन एनओसी आवेदन, ई-फाइलिंग किया जा सकता है। ।
   NOC issued by the District Authority (DGMS if the Blasting area is covered under Indian Mines Act 1952) under Rule 102 and 103 as per PART-2 of FORM AE-12 through Licensing System for District Authority (LSDA) module only, together with a copy of the drawings/plans endorsed with his sign and seal. Online NOC application eFiling may be accessed through URL : https://lsda.peso.gov.in/LSDAOnline/Login.aspx
9. कारखाने अधिनियम 1948 के अंतर्गत संदर्भित कारखाने के पंजीकरण की प्रति।
   Copy of registration of the subject factory under Factories Act 1948/ जिला मजिस्ट्रेट की उपस्थिति में निष्पादित, फार्म सीई -3 (प्रतिलिपि संलग्न) में **रु. 25,000/- के क्षतिपूर्ति बांड की प्रति।**
   Rs. 25,000/- executed in presense of District Magistrate.

उपरोक्त दस्तावेजों के प्राप्त होने पर विस्फोटक नियम, 2008 के फार्म LE-1 में अनुज्ञप्ति प्रदान की जाएगी ।
A licence in form LE-1 of the Explosives Rules, 2008 will be granted on receipt of the above documents.

एनफ़ों शेड का निमार्ण कार्य पूर्ण होने के पश्चात भी एनफ़ों विस्फोटक के भंडारण हेतु एनफ़ों शेड को तब तक उपयोग में नही लाया जाएगा जब तक विस्फोटक नियम, 2008 के नियम 107 (3) के अंतर्गत इस कार्यालय द्वारा अनुज्ञप्ति विधिवत पृष्ठांकित कर जारी नही की जाती अथवा उपर्युक्त नियमों के प्रावधानों के अंतर्गत उसके प्रयोग हेतु लिखित अनुमति प्राप्त नही की जाती ।
The ANFO shed when completed shall not be used for the manufacture of ANFO unless the licence is granted and delivered to you duly endorsed by this office under Rules 107(3) of the Explosives Rules, 2008 or written permission under provision to the said Rules to use the same is obtained.

यदि किसी कारण से ऊपरोक्त एनफ़ों शेड के निर्माण का प्रस्ताव वापस लिया जाता है, तो इस कार्यालय को तदनुसार सूचित किया जाएगा ।
If for any reasons the proposal to construct the above ANFO shed is dropped, this office shall be intimated accordingly.

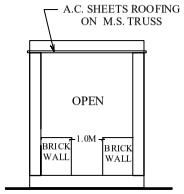
फिर भी,यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नही देती है ।
This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय | Yours faithfully,

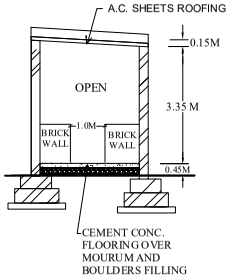
(डा.डी.एल.कांबले) | (Dr. Dasharath Laxman Kamble)
विस्फोटक नियंत्रक | Controller of Explosives
कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
मध्यांचल, आगरा | Central Circle office, Agra

प्रतिलिपि प्रेषित: | Copy Forwarded to:

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

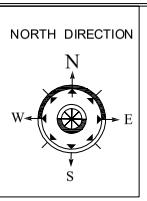


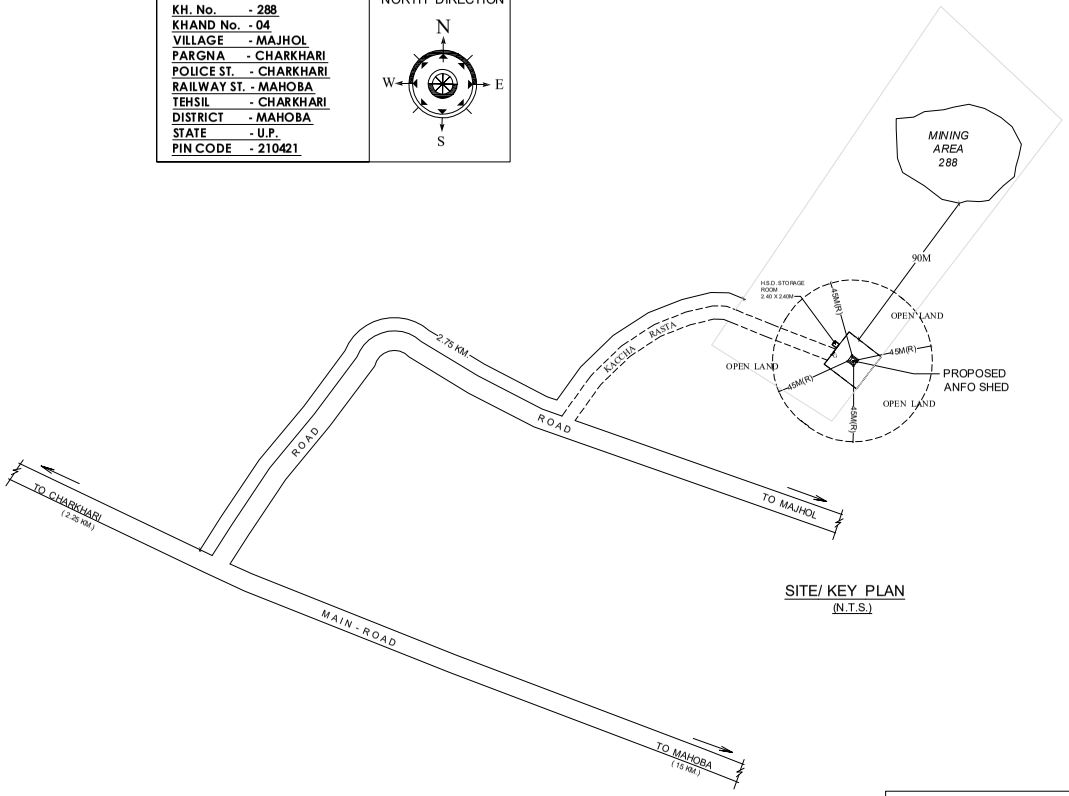
FRONT ELEVATION



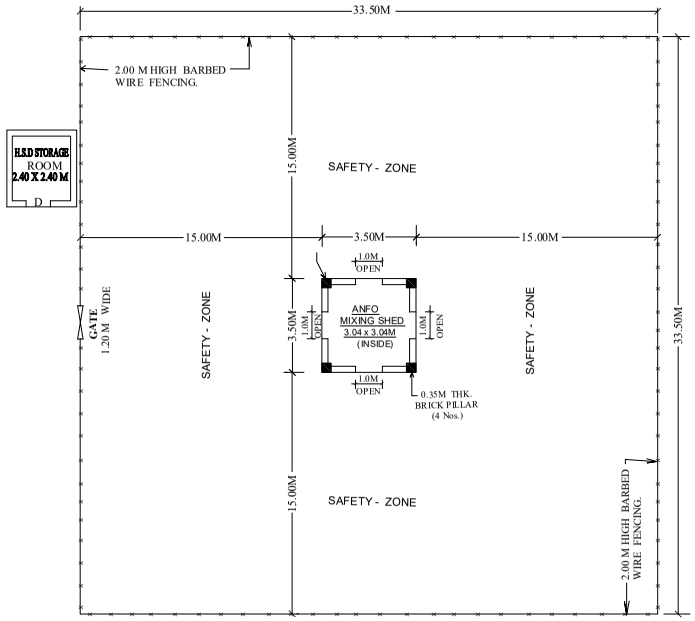
SECTION A-A

SITE-LOCATION	
KH. No.	- 288
KHAND No.	- 04
VILLAGE	- MAJHOL
PARGNA	- CHARKHARI
POLICE ST.	- CHARKHARI
RAILWAY ST.	- MAHOBA
TEHSIL	- CHARKHARI
DISTRICT	- MAHOBA
STATE	- U.P.
PIN CODE	- 210421

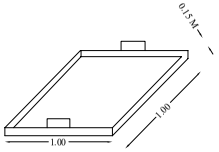




SITE/ KEY PLAN
(N.T.S.)



LAY- OUT PLAN
(SCALE- 1 :100)



TRAY

SPADE

ANFO PREPARATION SHED
CAPACITY :- 200 KGS.

M/S - ***AJAY ENTERPRISES.***

Partners -: 1) SHRI ***PUSPENDRA KUMAR TIWARI*** *(Occupier)*
2) SHRI ***AJAY SINGH***
3) SHRI ***GANGA CHARAN***

Office/ Add. - KIDWAI NAGAR , KABRAI , ***MOHABA*** *(U.P.)* - 210424

PROPOSED SITE AND CONSTRUCTION PLAN FOR ANFO MIXING PLATFORM SHED

ON KHASRA No.- **288** , KHAND No.- **04** , VILL.- **MAJHOL** , PARGNA - **CHARKHARI** , TEHSIL- **CHARKHARI** , POLICE STATION - **CHARKHARI**, DISTRICT- **MAHOBA (U.P)**

DATE 06/08/2024		OCCUPIER SIGN.
DRG. No. 824/06/04		

Annexure R-6/4

Form AE-12

(See rule 113 of the Explosives Rules, 2008)

Form of application for grant of no objection certificate under the Explosives Rules, 2008

To,

The Director of Mine Safety,
Ghaziabad Region, Ghaziabad (U.P.)
Pin Code- 201002

(Designation and address of the no objection certificate issuing authority)

Sub: Application for grant of no objection certificate under the Explosives Rules, 2008.

I Pushpendra Kumar Tiwari Partner- M/s Ajay Enterprises on behalf of **Majhol Building Stone, Khanda, Boulder, Gitti & Red Morrum Stone Mine** apply for no objection certificate under the Explosives Rules, 2008 required for grant of license for the following purpose.

1. Purpose: (Write the purpose corresponding to particular article as per Schedule IV, Part 1)
License to manufacture at site ANFO (Explosive not exceeding 200 Kgs At any one time)

2. (a) Name in which no objection certificate and license is required (see notes below):
Shri Pushpendra Kumar Tiwari Partner- M/s Ajay Enterprises

(b) Age: 51
(c) Postal address:- **Shri Pushpendra Kumar Tiwari Partner- M/s Ajay Enterprises**

R/o- Bhagat Singh Nagar, Kabrai, District- Mahoba (U.P.) Pin Code- 210424
Phone:- 09340153183

3. Situation of the premises : The proposed premises are situated at the following address:- **Majhol Building Stone, Khanda, Boulder, Gitti & Red Morrum Stone Mine** (In Khasra No.288 Khand No.4) N/v- Majhol, Tehsil- Charkhari, District- Mahoba (U.P.)
Survey number:- 288 Khand No.04 District :- Mahoba, **State** :- Uttar Pradesh **Pin code**:- 210421
Police Station:- Charkhari, **Railway Station**- Mahoba **Phone**:- 09340153183

4. Quantity of Explosives proposed to be manufactured/possessed for the purpose stated at serial No.01 above:-

	Name and Description	Class	Division if any	Quantity	
				At any one Time	In one month
i	ANFO	2	Nill	200Kgs.	2000 Kgs
ii					
iii					
iv					
v					
vi					

5. Details of site where explosives will be used and distance of site of use from the storage premises **(in case of license for use) As per plan**

6. Details of explosives road van which will be used for transportation of explosives (in case of no objection certificate for road van) **Not Applicable**-

7. Additional information:

(i) I or we have not been convicted under any offence or ordered to execute bond under Chapter VIII of Code of Criminal Procedure, 1973, during the last 10 years (If yes, please give details).

(ii) Particulars of other licenses: I/ We possess under Explosives Act, 1884 (Note: Please write the license no(s), if any)

(iii) I/We have obtained approval as required under rule 101 from the competent authority: (Note: Please enclose the approval letter, approved drawing(s), other enclosures, if any)

(iv) Any other relevant information:

I/We hereby certify that the above particulars given by me/us are correct, nothing therein has been concealed and there is no title dispute pertaining to the site of the proposed premises. Therefore no objection certificate may be granted to me /us as per rule 103 of the Explosives Rules, 2008 in format specified in Part 2 of Schedule V of the Explosives Rules, 2008.

I/We enclose the following documents:

पुष्पेन्द्र तिवारी

Pushpendra Kumar Tiwari
(Partner)
M/s Ajay Enterprises

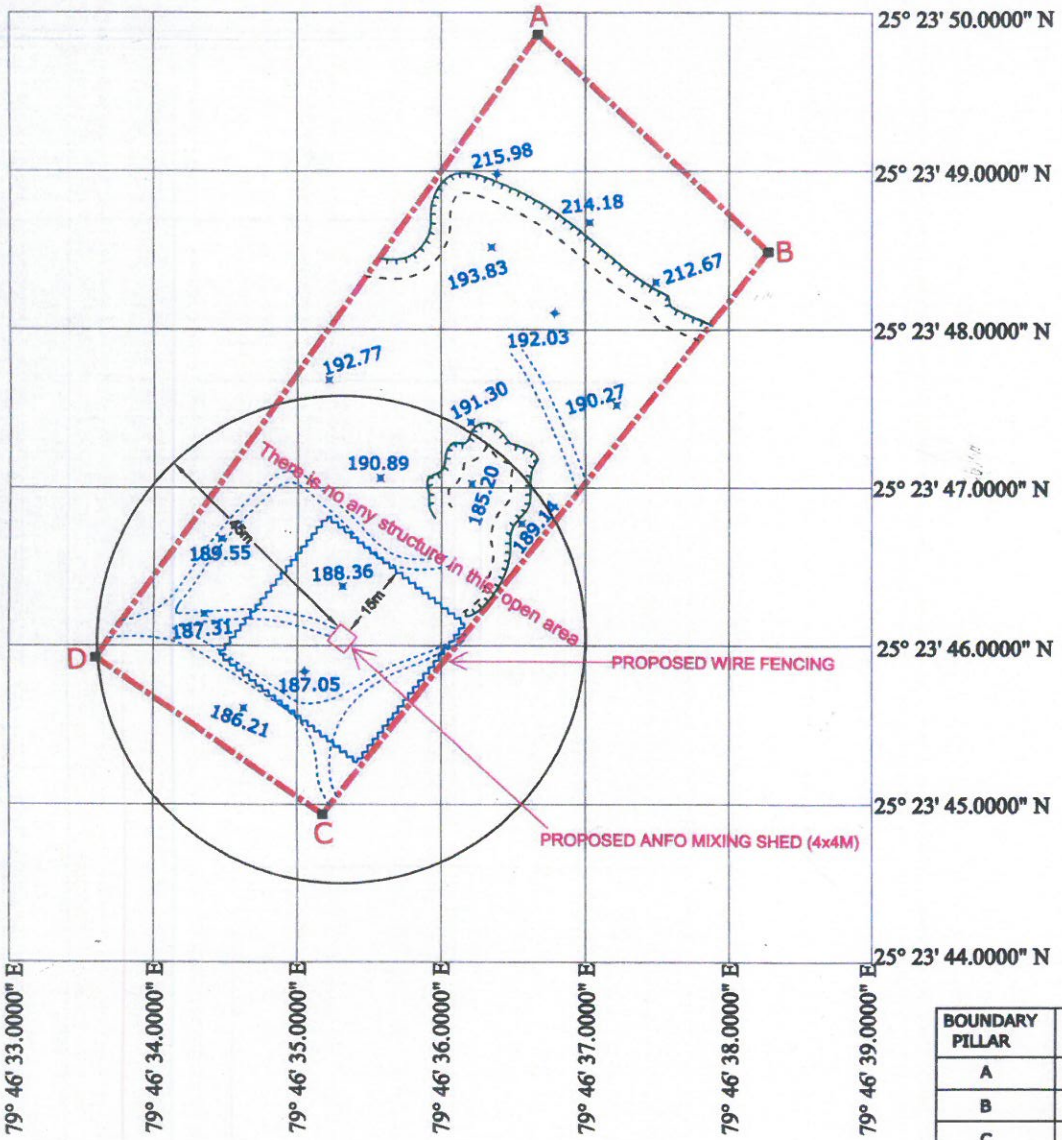
Date: 26.08.2024 Please see the rule for the purpose and documents to be enclosed

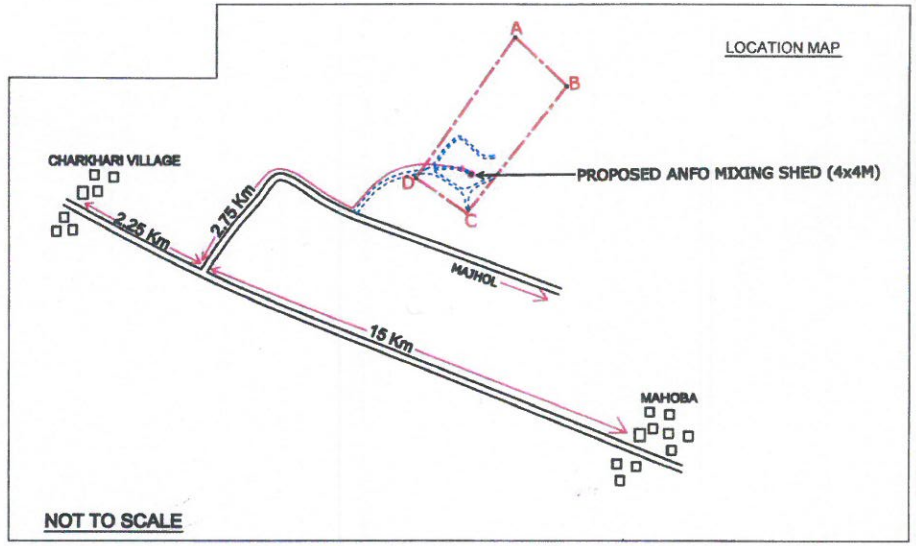
(1) In case where application is made by a person other than an individual, the names and addresses of the occupier as per rule 2 and directors or partners or members, as the case may be, and specimen signatures of authorized person to be attached.
(2) Passport size photographs of the occupier to be attached.
(3) Any change in the above information should be immediately communicated to the licensing authority and authority renewing the license.
(4) Proof of the status of the company to be attached.
(5) Age to be given in case the applicant is an individual.

Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

MINE SURFACE CUM WORKING PLAN

MINE :-MAJHOL BUILDING STONE,KHANDA,BOULDER,GITTI & RED MORRUM STONE MINE
KHASRA NO.288 KHAND NO.04 AREA-0.809 HECT.
N/VILLAGE:-MAJHOL TEHSIL-CHARKHARI DISTRICT-MAHOBA (U.P.)
OWNER :-M/S AJAY ENTERPRISES AGENT-SHRI PUSHPENDRA KUMAR TIWARI
PURPOSE:-PLAN SHOWING THE PROPOSED SITE OF THE ANFO MIXING SHED.





LEGEND

PARTICULARS	REF.
LEASE BOUNDARY	
PIT CRUST	
TOE	
SPOT RL	x 191.30m
MINE ROAD	

BOUNDARY PILLAR	NORTHING	EASTING
A	25°23'49.86"N	79°46'36.67"E
B	25°23'48.51"N	79°46'38.27"E
C	25°23'44.97"N	79°46'35.17"E
D	25°23'45.95"N	79°46'33.58"E
ANFO MIXING SHED	25°23'46.07"N	79°46'35.30"E

SCALE:-1cm=10m (1:1000)

1cm 0 1 2 3 4 5 10 15 20 25 cm

10m 0 10 20 30 40 50 100 150 200 250m

CERTIFIED THAT THE PLAN IS CORRECT AND UP TO DATE.

DATE OF SURVEY:-02.06.2024 PLAN REF.- MAJHOL/AJAY/ANFO/E-723/2024

26/08/2024

AQUEEL A. KHAN
Certified Surveyor
Cert. No. 487, JAIPUR
Ph.: 0141-4034861

S. D. Dwe
26/08/2024

AQUEEL A. KHAN
SURVEYOR
CERT. NO. 487

DEVE SHASHANK DAYANAND
MANAGER

पुष्पेन्द्र तिवारी

PUSHPENDRA KUMAR TIWARI
AGENT

FORM-I
(See Regulation 3,6,7,8 of Metalliferous Mines Regulations, 1961)
Notice of Appointment

From: - M/s Siyarani Rajpoot Filling Station (Proprietor Shri Ganga Charan)
Postal Address:- 90/4, Pathanpura, Gopi Tractor, Thana- Rath, District- Hamirpur (U.P.)
Pin Code- 210431

To,
1. The Director General of Mines Safety, Dhanbad-826 001, Jharkhand State.
2. The Dy. Director-General of Mines Safety, Northern Zone, Ghaziabad.
3. The Director of Mines Safety, Ghaziabad Region, DGMS Office, Room No.201-203, II Floor, B-Block, CGO-II, Hapur Road, Kamla Nehru Nagar, Ghaziabad, Uttar Pradesh 201002

Sir,
I have to furnish the following particulars in respect of Majhol Building Stone, Khanda, Boulder, Gitti, & Red Morrum Stone Mine (Khasra No.288 Khand No.04) Area- 0.809 Hect.

(ii) Mineral- Building Stone, Khanda, Boulder, Gitti, & Red Morrum Stone Owner- M/s Siyarani Rajpoot Filling Station (Proprietor Shri Ganga Charan)

1. In case of change of name of mine: N.A.
Old Name of mine: Date of change:

2. (a) Situation of the Mine (address of mine): Khasra No.288 Khand No.04

Khasra No.	288 Khand No.04	Post:-	Majhol
Village	Majhol	Tehsil	Charkhari
Police Station	Charkhari	Railway Station	Mahoba
District	Mahoba	Pin	210421
State	U.P.		

(b) In case of a new mine, particulars of situation of mine: N.A.

Khasra No.		Post:-	
Village		Tehsil	
Police Station		Railway Station	
District		Pin	
State			

3. Owner- M/s Siyarani Rajpoot Filling Station (Proprietor Shri Ganga Charan)
Postal Address:- R/o- 90/4, Pathanpura, Gopi Tractor, Thana- Rath, District- Hamirpur (U.P.)
Pin Code- 210431
Mobile No:- +91 9340153183 Email address:- gangacharanmajhol288@gmail.com
And (Please note mobile number email addresses are compulsory)

(ii) Agent:- Shri Pushpendra Kumar Tiwari
Address:- R/o- Bhagat Singh Nagar, Kabrai, District- Mahoba (U.P.) Pin Code- 210424
Mobile No:- 09340153183 Email address:- gangacharanmajhol288@gmail.com
(Please note mobile number and email address are compulsory)

(iii) Mine Manager:- Shri Dave Shashank Dayanand (Second Class Mine Manager)
Mobile No:- +91 9033665023 Email address:- gangacharanmajhol288@gmail.com

(b) In case of change, date of change: N.A.

4. (a) Name & qualification etc. of Manager who is appointed:

i.	Qualification of Manager	Second Class Mine Manager
ii.	Date of appointment	01.06.2024
iii.	Date on which it is intended to open:	02.03.2024

5. Actual date of opening: 02.03.2024

LIN & MINE CODE ALREADY GENERATED
Other particulars as required for creation of LIN at Shram Suvidha Portal
a) EPFO Number, if any:
b) ESIC Number, if any:
c) PAN Number:
d) Aadhar Card:
e) Whether Processing Plant/factory: Yes/No
f) Involved in Hazardous activity: Yes/No
g) Seasonal/Regular Yes/No
h) Number of workers: (Regular/Contract/Male/Female, Total)
i) Opencast/Belowground:
j) Copy of Lease document enclosed: Yes/No
k) Copy of approved Mining Plan/Scheme enclosed: Yes/No
l) Copy of Clearance from Pollution Control Deptt. Yes/No
Note: Please enclose a copy of lease document, Mining Plan/Scheme and Clearance From Pollution Control Deptt. If any along with this notice

Yours faithfully,

Date: 26.08.2024
Place: Mahoba

Ganga Charan
(Proprietor)
M/s Siyarani Rajpoot Filling Station
Majhol Building Stone, Khanda Boulder,
Gitti, & Red Morrum Stone Mine

ENVIRONMENTAL CLEARANCE

PARIVESH
(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The owner
SIYARANI RAJPOOT FILLING STATION
Mo. Pathanpura Kasba and Thana- Rath, District- Hamirpur -210431

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/69407/2021 dated 01 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22B001UP121295**
2.	**File No.**	6725
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	
7.	**Name of Company/Organization**	SIYARANI RAJPOOT FILLING STATION
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	04 Mar 2022

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Sd. M

Date: 14/12/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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16/12/22

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/69407/2021 & SEIAA, U.P File no-6725

Sub: Environmental Clearance for Proposed Building Stone, Khanda, Boulder, Bailast (Gitti), & Red Morrum" Mining Project at Araji No.-288, Khand No. 04, Village-Majhol, Tehsil-Charkhari, District-Mahoba, State-Uttar Pradesh (Leased Area-0.809 Ha.)

Dear Sir,

This is with reference to your application / letter dated 03-12-2021, 08-01-2022, 01-11-2022, 21-11-2022 on above mentioned subject. The matter was considered by 702th SEAC in meeting held on 22-11-2022 and 680th SEIAA in meeting held on 01-12-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development to SEAC on 22-11-2020.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone, Khanda, Boulder, Bailast (Gitti), & Red Morrum" Mining Project at Araji No.-288, Khand No. 04, Village-Majhol, Tehsil-Charkhari, District-Mahoba, State-Uttar Pradesh (Leased Area-0.809 Ha.)
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. no. 470/Parya/SEIAA/6725/2021, dated 04/03/2022.
3. The public hearing was organized on 29/06/2022. Final EIA report submitted by the project proponent on 01/11/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/69407/2021
2.	File No. allotted by SEIAA, UP	6725
3.	Name of Proponent	M/s Siyarani Rajpoot Filling Station Prop.- Shri Ganga Charan S/o Shri Ram Swaroop
4.	Full correspondence address of proponent	R/o- Mo. Pathanpura Kasba & Thana- Rath, District: Hamirpur, U.P.
5.	Name of Project	Building Stone (Khanda, Boulder, Bailast (Gitti)) Mining Project
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 288, Khand No.-04
7.	Name of Village	Majhol
8.	Tehsil	Charkhari
9.	District	Mahoba
10.	Name of Minor Mineral	Building Stone (Khanda, Boulder, Bailast (Gitti))
11.	Sanctioned Lease Area (in Ha.)	0.809 ha.
12.	Max.& Min mRL within lease area	206 mRL- 185 mRL
13.	Pillar Coordinates(Verified by DMO)	Pillars | Latitude (N) | Longitude (E)

		A: 25°23'49.86"N, 79°46'36.67"E B: 25°23'48.51"N, 79°46'38.27"E C: 25°23'44.97"N, 79°46'35.17"E D: 25°23'45.95"N, 79°46'33.58"E
14.	Total Geological Reserves	506790 m^3
15.	Total Mineable Reserves	159348 m^3
16.	Total Proposed Production (in five year)	131293 m^3
17.	Proposed Production / year	Year: 1st – Production: 26293 m^3 2nd – 26293 m^3 3rd – 26293 m^3 4th – 26293 m^3 5th – 26293 m^3 Total – 131293 m^3
18.	Sanctioned Period of Mine lease	10 Years
19.	Method of Mining	Opencast Semi-Mechanized
20.	No. of working days	260 days
21.	Working hours/day	8 Hours/Day
22.	No. Of workers	28 (approx.)
23.	No. Of vehicle movement /day	10 (approx.)
24.	Type of Land	Govt. revenue land
25.	Ultimate Depth of Mining	36 meter (avg.)
26.	Nearest metalled road from site	0.85 k m
27.	Water Requirement	PURPOSE – REQUIREMENT (KLD) Drinking & Others – 0.140 Suppression of dust – 11.90 Plantation – 1.62 Others(if any) – ------ Total – 13.66
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. QCI/NABET/EIA/2124/RA0224 Validity- May 01, 2024
29.	Any litigation pending against the project or land in any court	No
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 1308/MMC-30/2021-22, Dated 13/08/2021
31.	Details of Lease Area in approved DSR	Page No.-03, S.No.- 82
32.	Proposed CER cost	3.13 Lakh
33.	Proposed EMP cost	25.13 Lakh
34.	Length and breadth of Haul Road.	Length- 0.800 k m, Width- 7.0 m
35.	No. of Trees to be Planted	1000

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 22-11-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 01-12-2022 and decided to grant the Environmental Clearance to the title project for collection of 26293 m^3 per year lease area of 0.809 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO_2, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.

14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
16. The project proponent shall install solar light in their site office.
17. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.

18. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
19. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
20. In case the blasting is proposed during a mining operation., the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
21. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
22. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
23. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
24. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
25. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
26. The project proponent should explore the possibilities of rainwater harvesting.
27. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
28. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
29. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the concerning department
30. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
31. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
32. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
33. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
34. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
35. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.

36. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
37. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
38. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
39. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
40. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
41. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
42. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
43. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
44. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
45. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
46. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
47. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
48. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
49. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

50. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
51. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
52. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
53. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
54. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
55. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
56. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
57. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
58. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
59. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reciamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
60. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall

preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

61. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
62. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
63. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (AprilMay), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
64. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
65. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
66. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
67. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
68. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
69. Project Proponent shall explore the possibility of using solar energy where ever possible.
70. Commitment towards CER has to be followed strictly.
71. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
72. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
73. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Mahoba.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature valid
Digitally signed by Member Secretary
Member Secretary
Date: 12/14/2022 5:58:15 PM

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

182610/UPPCB/Banda(UPPCBRO)/CTO/both/MAHOBA/2023 **Date: 01/07/2023**

To,

M/s

MS SIYARANI FILLING STATION

GATA N.288,KHAND-04,TEHSIL-CHARKHARI,DISTT.-MAHOBA 210421,MAHOBA,210421

Application Id-20764427

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS SIYARANI FILLING STATION** located at **GATA N.288,KHAND-04,TEHSIL-CHARKHARI,DISTT.-MAHOBA 210421,MAHOBA,210421**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS SIYARANI FILLING STATION **granted for the period from 01/07/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Gitti)	26293	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be ma[illegible] continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Gitti/Boulder/Khanda).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

Environment Statement in Form-V of Environment (Protection) Rules, 1986.
4. Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Gitti/Boulder/Khanda) -26293 Cu Me opencast and semi mechanized mining in 0.809 hectare leased area GATA NO.-288, KHAND-04 CHARKHARI, DISTT.-MAHOBA.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by Stat Environment Impact Assessment Authority (SEIAA)vide EC identification No. EC22B001UP121295 14.12.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand exp simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/Distr Administration.
5. Unitshall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Gitti/Boulder/Khanda).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Gitti/Boulder/Khanda) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Gitti/Boulder/Khanda) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protectionand safe guard of environment from time to time.
17. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.07.02 10:23:25 +05'30'

Chief Environmental Officer (circle-2)

Annexure R-6/7

भारत सरकार Govt. of India
श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय Directorate General of Mines Safety,
ग्वालियर क्षेत्र, ग्वालियर Gwalior Region, Gwalior

क्रमांक / उ.जोन / ग्वा.क्षेत्र / 6908 ग्वालियर, दिनांक : 09/02./2018

प्रेषक

निदेशक खान सुरक्षा,
ग्वालियर क्षेत्र, ग्वालियर ।

सेवा में,

मै0 अजय इन्टरप्राईजेज, पार्टनर श्री अजय सिंह,
पता: किदवई नगर, कबरई,
जिला महोबा (उ.प्र.)

विषय: ए.एन.एफ.ओ. मिक्सिंग शेड हेतु अनापत्ति प्रमाणपत्र ।

महोदय,

उपर्युक्त विषय पर आपके पत्रांक: शून्य दिनांक 10.01.18 को संदर्भित करें। इस पत्र के साथ अनापत्ति प्रमाणपत्र सुधारी किया जा रहा है।

कृपया पावती की सूचना भेजें ।

संलग्नक: यथोपरि ।

09/02/2018

(एस हलदर)
निदेशक खान सुरक्षा,
ग्वालियर क्षेत्र, ग्वालियर

23 [illegible] 474011 [illegible] 0751-2233656

Part-2
Format of No Objection Certificate
(See Rule 102 and 103)

Subject : **No objection certificate under the Explosives Rules, 2008**

No. 6908

Date 09/02/2018

With reference to the application in Form AE-12 dated **10.01.18** submitted by **Shri Ajay Singh, Partner M/s Ajay Enterprises** and in pursuance of rules 102 and 103 of the Explosives Rules, 2008, there is no objection for granting license under the Explosives Rules, 2008 to Shri/M/s. **M/s Ajay Enterprises, Partner Shri Ajay Singh** of address **R/o Kidwai Nagar, Tehsil Kabrai, Dist. Mahoba (UP) 210424** for the following purpose, kinds and quantities of explosives in the premises at Survey No./Gat No./Khasra No. **288** village **Majhol** Taluka **Charkhari** District **Mahoba** State **Uttar Pradesh** as shown in the site plan duly endorsed and enclosed herewith.

1. Purpose (Note: Please write only one purpose corresponding to one Article No. as stated in Table of purposes and authority in Part 1 of Schedule IV annexed to the explosives Rules, 2008).

LICENSE TO MANUFACTURE ANFO EXPLOSIVE AT SITE

2. Kinds and quantities of explosives :

S.No.	Name of Explosives	Class	Div.	Quantity
(a)	**ANFO**	**II**	**NA**	**200 Kg (At one time)**
				25000 Kg (In one month)

भारत सरकार
खान एवं सुरक्षा महानिदेशालय
ग्वालियर

निदेशक खान सुरक्षा
भारत सरकार
ग्वालियर

Signature of the No Objection Certificate issuing authority with his office seal
(District Magistrate or Directorate General of Mines Safety)

Note : The following particulars have been verified/considered while issuing No Objection Certificate.
(z) The antecedents of the applicant (in case of individual or proprietary firm)/partners (in case of partnership company) or directors (in case of limited company) or office bearers in case of society or association and also occupier of the premises.
(aa) The lawful possession of the site by the applicant.
(bb) Interest of public.
(cc) Requirement of explosives for use in mines or quarries (possessed by the applicant) or in the area proposed by the licensee have been considered.
(dd) Genuineness of purpose.

Notes :-
(1) Genuineness of purpose means relating to manufacture whether there is need for manufacture of the explosives for lawful constructive use in the area or state or country or for export purpose.
(2) Verification of antecedents and lawful position of site by applicant as stated in serial No. 1 and 2 are not applicable in case of No Objection Certificate granted by Directorate General of Mines Safety.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application NO. 601/2024

Akhilesh Kumar
VERSUS
District Collector, Mahoba & Others

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Ajay Singh S/o Shri Birendra Singh, Aged about 35 years, Partner M/s Ajay Enterprises, R/o Kidwai Nagar, Kabrai, District Mahoba, Uttar Pradesh, do, hereby take oath and state as under:-

1) That I am the respondent in the matter and am well conversant with the facts of the case.

2) That the documents annexed with the reply are true and correct copy of its respective original

Ajay Singh
DEPONENT

Jkendra
R/785/13

VERIFICATION

I, the above named deponent, do hereby verify that the contents of paragraphs 1 to 2 of my above affidavit are true and correct; nothing material has been concealed therefrom and no part of it is false. SO HELP ME GOD.

Ajay Singh
DEPONENT

NOTARY K. L. SEN JAIPUR 4029 GOVT. OF INDIA

ATTESTED
NOTARY
JAIPUR (RAJ) INDIA

18 SEP 2024